

cified and the particulars which such mark or label may contain ;

(Section 6)

- (iv) To advise the Central Government whether a particular seed certification agency established in any foreign country should be recognised as an agency for the purposes of this act.

(Section 18)

Besides the Seeds Rules, 1968 which the Central Government promulgated in 1968 in exercise of the Powers conferred on it by Section 25 of the Act, specify the following functions of the Central Seed Committee, which are in addition to those entrusted to the Committee by the Act :

- (a) To recommend the rate of fees to be levied for analysis of samples by the Central and State Seed Testing Laboratories and for certification by the certification agencies ;
- (b) To advise the Central or State Governments on the suitability of seed testing laboratories ;
- (c) To send its recommendations and other concerning records to the Central Government ;
- (d) To recommend the procedure and standards for certification, tests and analysis of seeds ; and
- (e) To carry out such other functions as are supplemental, incidental or consequential to any of the functions conferred by the Act or these rules.

Export of Agricultural Commodities

3082. SHRI NAVIN RAVANI : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of the States which are engaged in export of vegetables, fruits and fruit products ;

(b) the value of the vegetables, fruits and fruit products exported by those States during the year 1983-84 ; and

(c) what steps are being taken to boost the export of these items ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) States which are engaged in the export of vegetables, fruits and fruit products include Maharashtra, Karnataka, Andhra Pradesh, West Bengal, Himachal Pradesh, Assam, Gujarat, Kerala, Punjab and the Union Territory of Delhi.

(b) State-wise data of export of vegetables, fruits and fruit products are not maintained. However, exports during 1983-84 of fresh fruits, vegetables and fruit products, according to provisional figures, are of the order of Rs. 105 crores.

(c) Exports of fresh fruits and vegetables are under Open General Licence. A number of steps have been taken to promote exports of these items. These include provision of cash compensatory support and import replenishment, facilities for getting necessary inputs.

Irrigation Target for Remaining Period of Sixth Plan

3083. SHRI G.Y. KRISHNAN : Will the Minister of IRRIGATION be pleased to state :

(a) the target fixed to bring new land under irrigation in the country during the remaining period of Sixth Five Year Plan, State-wise ; and

(b) how far Government have succeeded in achieving the objects ; and

(c) the steps being taken to meet the target ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI HARINATHA MISRA) : (a) The Annual Plan for the remaining period of the VI Five Year Plan, i.e. 1984-85, including State-wise target for the year, is still to be finalised.

(b) The additional irrigation potential, anticipated to be achieved by the end of